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PROTOCOL

AMENDING THE INTERNATIONAL CONVENTION
RELATING TO ECONOMIC STATISTICS,
SIGNED AT GENEVA ON 14 DECEMBER 1928



UNITED NATIONS
1948

PROTOCOL AMENDING THE INTERNATIONAL CONVENTION RELATING TO ECONOMIC
STATISTICS, SIGNED AT GENEVA ON 14 DECEMBER 1928

The Parties to the present Protocol, considering that, under the International Convention relating to Economic Statistics, signed at Geneva on 14 December 1928, the League of Nations was invested with certain duties and functions for the continued performance of which it is necessary to make provision in consequence of the dissolution of the League of Nations, and considering that it is expedient that these duties and functions should be performed henceforth by the United Nations, hereby agree as follows:

ARTICLE I

The Parties to the present Protocol undertake that as between themselves they will, in accordance with the provisions of the present Protocol, attribute full legal force and effect to, and duly apply the amendments to this instrument as they are set forth in the annex to the present Protocol.

ARTICLE II

The Secretary-General shall prepare a text of the Convention as revised in accordance with the present Protocol, and shall send copies for their information to the Governments of every Member of the United Nations and every State non-member of the United Nations to which this Protocol is open for signature and acceptance. He shall also invite Parties to the aforesaid Convention to apply the amended text of that instrument as soon as the amendments are in force, even if they have not yet been able to become Parties to the present Protocol.

ARTICLE III

The present Protocol shall be open for signature or acceptance by any of the Parties to the Convention of 14 December 1928 relating to Economic Statistics, to which the Secretary-

General has communicated for this purpose a copy of this Protocol.

ARTICLE IV

States may become Parties to the present Protocol by

- (a) Signature without reservation as to acceptance;
- (b) Signature with reservation as to acceptance, followed by acceptance;
- (c) Acceptance.

Acceptance shall be effected by the deposit of a formal instrument with the Secretary-General of the United Nations.

ARTICLE V

The present Protocol shall come into force on the date on which two or more States shall have become Parties thereto.

The amendments set forth in the annex to the present Protocol shall come into force when fifteen States have become Parties to the present Protocol, and consequently any State becoming a Party to the Convention, after the amendments thereto have come into force, shall become a Party to the Convention as so amended.

ARTICLE VI

In accordance with paragraph 1 of Article 102 of the Charter of the United Nations and the regulations pursuant thereto adopted by the General Assembly, the Secretary-General of the United Nations is authorized to effect registration of this Protocol and of the amendments made to the Convention by the present Protocol on the respective dates of their entry into force, and to publish the Protocol and the revised text of the Convention of 14 December 1928 relating to Economic Statistics as soon as possible after registration.

ARTICLE VII

The present Protocol, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be deposited in the archives of the United Nations Secretariat. The Convention to be amended in accordance with the annex being in the English and French languages only, the English and French texts of the annex shall be equally authentic texts and the Chinese, Russian and Spanish texts shall be translations. A certified copy of the Protocol,

including the annex, shall be sent by the Secretary-General to each of the States Parties to the Convention of 14 December 1928, relating to Economic Statistics, as well as to all States Members of the United Nations.

IN FAITH WHEREOF the undersigned, being duly authorized thereto by their respective Governments, signed the present Protocol on the date appearing opposite their respective signatures.

DONE at Paris this ninth day of December one thousand nine hundred and forty-eight.

PROTOCOLE

AMENDANT LA CONVENTION INTERNATIONALE
CONCERNANT LES STATISTIQUES ECONOMIQUES,
SIGNEE A GENEVE LE 14 DECEMBRE 1928



NATIONS UNIES

1948

PROTOCOLE AMENDANT LA CONVENTION INTERNATIONALE CONCERNANT LES
STATISTIQUES ECONOMIQUES, SIGNEE A GENEVE LE 14 DECEMBRE 1928

Les Etats Parties au présent Protocole, considérant que la Convention internationale concernant les statistiques économiques, signée à Genève le 14 décembre 1928, a confié à la Société des Nations certains devoirs et certaines fonctions, et qu'en raison de la dissolution de la Société des Nations, il est nécessaire de prendre des dispositions en vue d'en assurer l'accomplissement sans interruption, et considérant qu'il est opportun que ces devoirs et ces fonctions soient assumés désormais par l'Organisation des Nations Unies, sont convenus des dispositions suivantes:

ARTICLE PREMIER

Les Etats Parties au présent Protocole prennent l'engagement qu'entre eux-mêmes, conformément aux dispositions du présent Protocole, ils attribueront plein effet juridique aux amendements à cet instrument, mentionnés à l'annexe du présent Protocole, les mettront en vigueur et en assureront l'application.

ARTICLE II

Le Secrétaire général rédigera le texte de la convention révisée conformément au présent Protocole et en adressera un exemplaire, à titre d'information, au Gouvernement de chaque Etat Membre de l'Organisation des Nations Unies et de chaque Etat non membre appelé à signer ou à accepter le présent Protocole. Il invitera également les Etats Parties à ladite Convention à appliquer le texte amendé de cet instrument, dès l'entrée en vigueur des amendements, même s'ils n'ont pas encore pu devenir Parties au présent Protocole.

ARTICLE III

Le présent Protocole sera ouvert à la signature ou à l'acceptation de tous les Etats Parties à la Convention du 14 décembre 1928 concernant les statistiques économiques auxquels le

Secrétaire général aura communiqué, à cet effet, un exemplaire du présent Protocole.

ARTICLE IV

Les Etats pourront devenir Parties au présent Protocole:

- a) En le signant sans réserve quant à l'acceptation;
- b) En le signant sous réserve d'acceptation et en l'acceptant ultérieurement;
- c) En l'acceptant.

L'acceptation s'effectuera par le dépôt d'un instrument formel auprès du Secrétaire général de l'Organisation des Nations Unies.

ARTICLE V

Le présent Protocole entrera en vigueur lorsque deux ou plusieurs Etats seront devenus Parties à ce Protocole.

Les amendements mentionnés à l'annexe au présent Protocole entreront en vigueur lorsque quinze Etats seront devenus Parties au présent Protocole. En conséquence, tout Etat devenant Partie à la Convention après que les amendements à cette Convention seront entrés en vigueur deviendra Partie à la Convention ainsi amendée.

ARTICLE VI

Conformément au paragraphe 1 de l'Article 102 de la Charte des Nations Unies et au règlement adopté par l'Assemblée générale pour l'application de ce texte, le Secrétaire général de l'Organisation des Nations Unies est autorisé à enregistrer le présent Protocole, ainsi que les amendements apportés à la Convention par le présent Protocole, aux dates respectives de leur entrée en vigueur, et à publier, aussitôt que possible après l'enregistrement, le Protocole et le texte révisé de la Convention du 14 décembre 1928 concernant les statistiques économiques.

ARTICLE VII

Le présent Protocole, dont les textes anglais, chinois, espagnol, français et russe feront également foi, sera déposé aux archives du Secrétariat de l'Organisation des Nations Unies. La Convention, qui doit être amendée comme prévu à l'annexe, étant rédigée seulement en anglais et en français, les textes français et anglais de l'annexe feront également foi et les textes chinois, espagnol et russe seront considérés comme des traductions. Une copie certifiée conforme du

Protocole et de l'annexe sera envoyée par le Secrétaire général à chacun des Etats Parties à la Convention du 14 décembre 1928 concernant les statistiques économiques, ainsi qu'à tous les Etats Membres des Nations Unies.

EN FOI DE QUOI, les soussignés dûment autorisés par leurs gouvernements respectifs, ont signé le présent Protocole aux dates figurant en regard de leur signature respective.

FAIT à Paris, le 9 décembre mil neuf cent quarante-huit.

修正
一九二八年十二月十四日在日內瓦所訂
關於經濟統計之國際公約
之
議定書



聯合國
公曆一九四八年

修正
一九二八年十二月十四日在日內瓦
所訂關於經濟統計之國際公約之

議 定 書

本議定書簽訂國鑒於一九二八年十二月十四日在日內瓦所訂之經濟統計國際公約曾委付國際聯合會若干職責，而國際聯合會茲已解體，爲求上述職責得以繼續執行起見，實有重行規定之必要；並認爲上述職責今後以由聯合國行使爲宜，用特議定各條款如下：

第一條

本議定書各簽訂國承諾彼此間依照本議定書之規定，使本議定書附件內爲修正原有公約而明定之各條款發生法律上完全效力，並妥爲施行之。

第二條

祕書長應依照本議定書所作修正，編具公約修正本，並將該文件抄本分送所有聯合國會員國政府及各得簽署或接受本議定書之非會員國政府，供其參攷。祕書長並應請上述公約各締約國一俟修正條款發生效力，即適用本公約之修正全文，縱或各該締約國尙有未能成爲本議定書簽訂國者，亦應請其一律適用之。

第三條

一九二八年十二月十四日經濟統計公約之任何締約國，曾由祕書長送交本議定

書抄本以備其簽訂或接受本議定書者，均得簽訂或接受本議定書。

第四條

各國得經由下列程序之一爲本議定書簽訂國：

- (甲) 不附接受條件之簽署；
- (乙) 簽署時附有接受條件，繼而正式接受；
- (丙) 接受。

接受須以正式文書送交聯合國祕書長。

第五條

本議定書自二個以上國家成爲簽訂國之日起發生效力。

本議定書附件中所明定之修正條款自十五個國家爲本議定書簽訂國之日起發生效力。故於該公約修正條款發生效力後，簽訂該公約之任何國家即係依各該條款修正之公約之締約國。

第六條

依照聯合國憲章第一百零二條第一項之規定及大會遵照該項規定所通過之條例，授權祕書長於本議定書及依本議定書

所作之公約修正條款各自發生效力之日分別予以登記，並於登記後儘速將本議定書及業經修正之一九二八年十二月十四日經濟統計公約全文公佈。

第七條

本議定書應留存聯合國祕書處檔庫，其中，英，法，俄及西文各本同一作準。須依照本議定書附件修正之公約僅有英，

法文本，故應以附件之英，法文各本同一作準。而以中，俄及西文各本為譯本。祕書長應將議定書連同附件在內之正式副本分送一九二八年十二月十四日經濟統計公約各締約國及聯合國所有會員國。

為此，下列代表各秉其本國政府正式授予之權，簽訂本議定書，以昭信守。簽署日期與簽字並列。

公曆一九四八年十二月九日訂於巴黎。

ПРОТОКОЛ

О ВНЕСЕНИИ ИЗМЕНЕНИЙ В МЕЖДУНАРОДНУЮ КОНВЕНЦИЮ
ПО ВОПРОСАМ ЭКОНОМИЧЕСКОЙ СТАТИСТИКИ,
ПОДПИСАННУЮ В ЖЕНЕВЕ 14 ДЕКАБРЯ 1928 ГОДА



ОБЪЕДИНЕННЫЕ НАЦИИ
1948

ПРОТОКОЛ О ВНЕСЕНИИ ИЗМЕНЕНИЙ В МЕЖДУНАРОДНУЮ КОНВЕНЦИЮ ПО ВОПРОСАМ ЭКОНОМИЧЕСКОЙ СТАТИСТИКИ, ПОДПИСАННУЮ В ЖЕНЕВЕ 14 ДЕКАБРЯ 1928 ГОДА

Участники настоящего Протокола, отмечая, что на основании Конвенции по вопросам экономической статистики, подписанной 14 декабря 1928 г. в Женеве, на Лигу наций были возложены некоторые обязанности и функции, для дальнейшего осуществления которых без перерыва, ввиду ликвидации Лиги наций, требуются особые постановления, и считая целесообразным, чтобы с настоящего времени эти обязанности и функции осуществлялись Организацией Объединенных Наций, настоящим согласились о следующем:

СТАТЬЯ I

Участники настоящего Протокола обязуются признавать в своих взаимоотношениях друг с другом, в соответствии с положениями настоящего Протокола, полную законную силу внесенных в акты изменений, приведенных в Приложении к настоящему Протоколу, и обязуются должным образом применять их.

СТАТЬЯ II

Генеральный Секретарь вырабатывает текст пересмотренной в соответствии с настоящим Протоколом Конвенции и рассылает копии ее для осведомления правительствам всех тех государств-членов Организации Объединенных Наций и государств, не состоящих членами Организации, которые имеют право подписать настоящий Протокол или принять его. Он также приглашает участников вышеуказанной Конвенции применять пересмотренный текст этого акта, как только изменения войдут в силу, даже в том случае, если у них еще не будет к тому времени возможности стать участниками настоящего Протокола.

СТАТЬЯ III

Настоящий Протокол открыт для подписания или принятия его любым участником Конвенции 14 декабря 1928 г. по вопросам экономической

статистики, которому Генеральный Секретарь сообщил с этой целью копию настоящего Протокола.

СТАТЬЯ IV

Государства могут стать участниками настоящего Протокола путем

- а) подписания его без оговорок в отношении его принятия;
- б) подписания его с оговорками в отношении его принятия и последующего принятия его;
- с) принятия.

Принятие осуществляется путем депонирования официального акта у Генерального Секретаря Организации Объединенных Наций.

СТАТЬЯ V

Настоящий Протокол вступает в силу в тот день, когда два государства или более становятся его участниками.

Изменения, изложенные в Приложении к настоящему Протоколу, вступают в силу после того как пятнадцать государств стали участниками настоящего Протокола и, следовательно, любое государство, сделавшееся участником Конвенции после вступления в силу внесенных в нее изменений, становится участником измененной таким образом Конвенции.

СТАТЬЯ VI

В соответствии с пунктом 1 статьи 102 Устава Организации Объединенных Наций и утвержденными Генеральной Ассамблеей правилами, принятыми на основании этой статьи, Генеральный Секретарь Организации Объединенных Наций уполномочивается зарегистрировать настоящий Протокол, а также внесенные настоящим Протоколом в Конвенцию изменения в даты, соответствующие датам их вступления в силу, и опубликовать в возможно короткий срок Протокол и пересмотренный текст Конвенции 14 декабря 1928 г. по вопросам экономической статистики.

СТАТЬЯ VII

Настоящий Протокол, английский, испанский, китайский, русский и французский тексты которого являются равно аутентичными, депонируется в архив Секретариата Организации Объединенных Наций. Ввиду того что Конвенция, подлежащая пересмотру в соответствии с Приложением, составлена только на английском и французском языках, английский и французский тексты Приложения являются равно аутентичными, тогда как испанский, китайский и русский тексты будут переводными. Заверенная копия Протокола, включающая Приложение, рассылается Генеральным Секретарем всем го-

сударствам-участникам Конвенции 14 декабря 1928 г. по вопросам экономической статистики, а также всем государствам-членам Организации Объединенных Наций.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, будучи должным образом на то уполномочены соответственными правительствами, подписали настоящий Протокол в даты, представленные, соответственно, против их подписей.

СОСТАВЛЕНО в Париже, девятого дня декабря месяца, тысяча девятьсот сорок восьмого года.

PROTOCOLO

DE ENMIENDA A LA CONVENCION INTERNACIONAL
SOBRE ESTADISTICAS ECONOMICAS,
FIRMADA EN GINEBRA EL 14 DE DICIEMBRE DE 1928



NACIONES UNIDAS

1948



PROTOCOLO DE ENMIENDA A LA CONVENCION INTERNACIONAL SOBRE
ESTADISTICAS ECONOMICAS, FIRMADA EN GINEBRA EL 14 DE DICIEMBRE DE 1928

Los Estados partes en el presente Protocolo, considerando que la Convención sobre Estadísticas Económicas, firmada en Ginebra el 14 de diciembre de 1928, confiaba a la Sociedad de las Naciones ciertos deberes y funciones; y que, como consecuencia de la disolución de la Sociedad de las Naciones, es necesario tomar disposiciones para asegurar el cumplimiento, sin interrupción, de tales deberes y funciones; y considerando que es conveniente que, en adelante, sean asumidos por las Naciones Unidas, han convenido en las siguientes disposiciones:

ARTÍCULO I

Los Estados partes en el presente Protocolo se comprometen entre sí, con arreglo a las disposiciones del presente Protocolo, a atribuir plena efectividad jurídica a las enmiendas a aquel instrumento, contenidas en el anexo del presente Protocolo, a ponerlas en vigor y a asegurar su aplicación.

ARTÍCULO II

El Secretario General preparará el texto de la Convención, revisado con arreglo al presente Protocolo, y enviará copias, para su debida información, a los Gobiernos de cada uno de los Estados Miembros de las Naciones Unidas y a los de cada uno de los Estados no miembros, para los que esté abierto a la firma o a la aceptación el presente Protocolo. Invitará igualmente a los Estados partes en la citada Convención a aplicar el texto enmendado de este instrumento tan pronto como entren en vigor las enmiendas, incluso si tales Estados no han podido llegar aún a ser partes en el presente Protocolo.

ARTÍCULO III

El presente Protocolo estará abierto a la firma o a la aceptación de todos los Estados partes en

la Convención del 14 de diciembre de 1928 sobre Estadísticas Económicas a los que el Secretario General haya enviado, al efecto, copia de este Protocolo.

ARTÍCULO IV

Los Estados podrán llegar a ser partes en el presente Protocolo:

- a) Por la firma sin reserva de aceptación;
- b) Por la firma con reserva de aceptación y la aceptación ulterior;
- c) Por la aceptación.

La aceptación se efectuará mediante el depósito de un instrumento en forma, en la Secretaría General de las Naciones Unidas.

ARTÍCULO V

El presente Protocolo entrará en vigor cuando dos o más Estados hayan llegado a ser partes en este Protocolo.

Las enmiendas consignadas en el anexo al presente Protocolo entrarán en vigor cuando quince Estados hayan llegado a ser partes en el presente Protocolo. En consecuencia, cualquier Estado que llegare a ser parte en la Convención después de haber entrado en vigor tales enmiendas, será parte en la Convención así enmendada.

ARTÍCULO VI

Conforme al párrafo 1 del Artículo 102 de la Carta de las Naciones Unidas y al reglamento adoptado por la Asamblea General para la aplicación de ese texto, el Secretario General de las Naciones Unidas está autorizado a registrar el presente Protocolo, así como las enmiendas introducidas en la Convención por el presente Protocolo, en las fechas respectivas de su entrada en vigor; y a publicar, tan pronto como sea posible después del registro, el Protocolo y el texto revisado de la Convención del 14 de diciembre de 1928 sobre Estadísticas Económicas.

ARTÍCULO VII

El presente Protocolo, cuyos textos chino, español, francés, inglés y ruso son igualmente auténticos, será depositado en los archivos de la Secretaría de las Naciones Unidas. Como la Convención, que ha de ser enmendada con arreglo al anexo, está redactada solamente en francés y en inglés, los textos francés e inglés del anexo serán igualmente auténticos, y los textos chino, español y ruso serán considerados como traducciones. El Secretario General enviará copia certificada del Protocolo y del anexo, a cada uno de

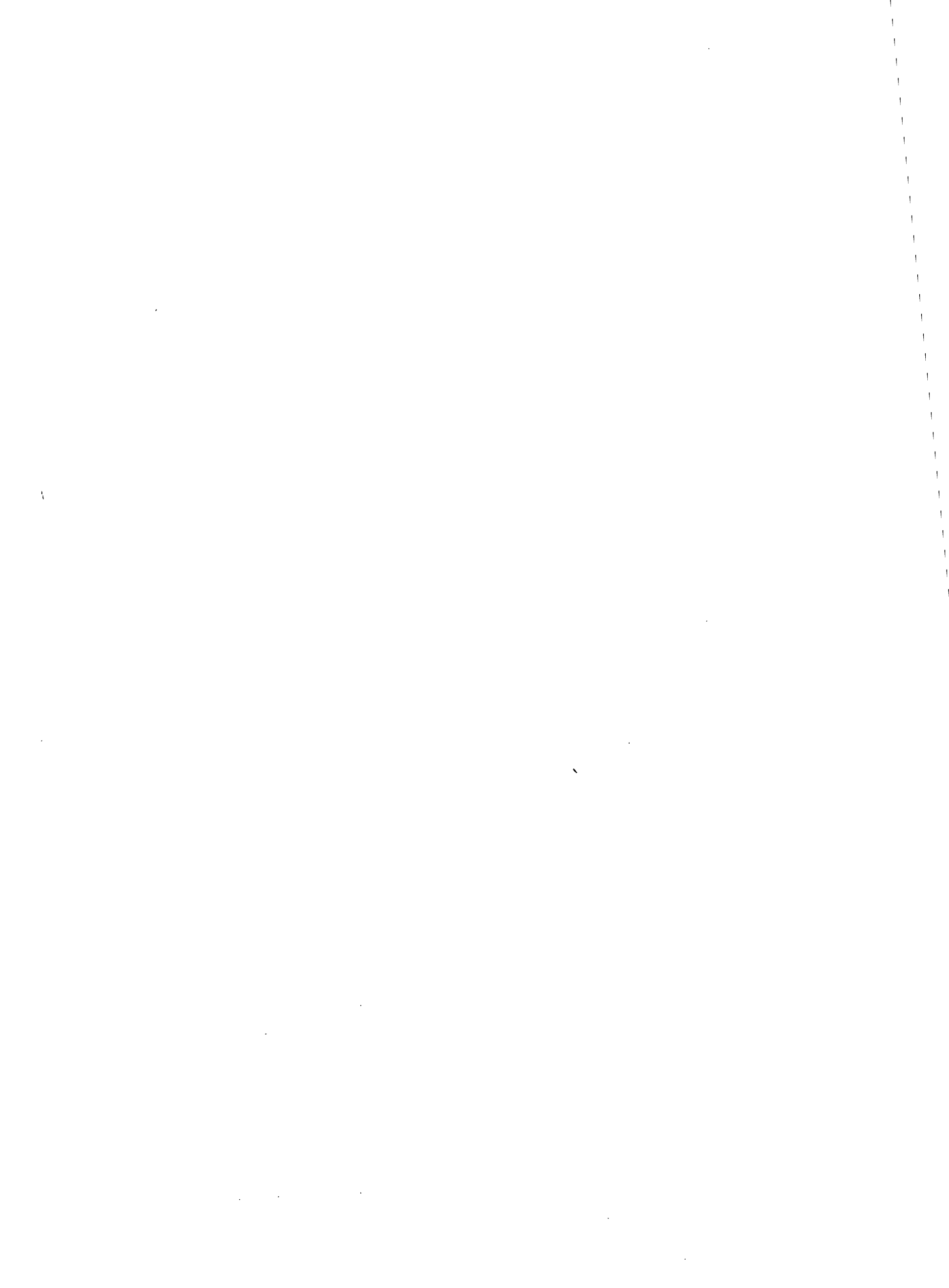
los Estados partes en la Convención del 14 de diciembre de 1928 sobre Estadísticas Económicas, así como a todos los Estados Miembros de las Naciones Unidas.

EN TESTIMONIO DE LO CUAL los infrascritos, debidamente autorizados por sus respectivos Gobiernos, han firmado el presente Protocolo en las fechas que figuran al lado de sus respectivas firmas.

HECHO en París el nueve de diciembre de mil novecientos cuarenta y ocho.

ANNEX

**TO THE PROTOCOL AMENDING THE INTERNATIONAL CONVENTION
RELATING TO ECONOMIC STATISTICS,
SIGNED AT GENEVA ON 14 DECEMBER 1928**



ANNEX

TO THE PROTOCOL AMENDING THE INTERNATIONAL CONVENTION RELATING TO ECONOMIC STATISTICS, SIGNED AT GENEVA ON 14 DECEMBER 1928

In Article 2, Section III (A): "Food and Agriculture Organization of the United Nations" shall be substituted for "International Institute of Agriculture".

Article 8 shall read:

"In addition to the particular functions which are entrusted to the Economic and Social Council under the provisions of the present Convention and the instruments annexed thereto, the Council may make any suggestions which appear to be useful, for the purpose of improving or amplifying the principles and arrangements laid down in the Convention concerning the classes of statistics dealt with therein. It may also make suggestions in regard to other classes of statistics of a similar character in respect of which it appears desirable and practicable to secure international uniformity. It shall examine all suggestions to the same end which may be submitted to it by the Governments of any of the High Contracting Parties.

"The Economic and Social Council is requested, if at any time a desire to that effect is expressed by not less than half of the Parties to the present Convention, to convoke a conference for the revision and, if it seems desirable, the amplification of the present Convention."

Article 10: In its first paragraph "Economic and Social Council" shall be substituted for "Committee of Experts referred to in article 8".

In its second paragraph "Council" shall be substituted for "Committee".

Article 11 shall read:

"Any High Contracting Party may, at the time of signature, ratification or accession, declare that, in accepting the present Convention, he does not assume any obligations in respect of all or any of his colonies, protectorates, overseas territories or all Trust Territories for which he acts as Administering Authority, and the present Convention shall not apply to any territories named in such declaration.

"Any High Contracting Party may give notice to the Secretary-General of the United Nations at any

time subsequently that he desires that the Convention shall apply to all or any of his territories which have been made the subject of a declaration under the preceding paragraph, and the Convention shall apply to all the territories named in such notice one year after its receipt by the Secretary-General of the United Nations.

"Any High Contracting Party may, at any time after the expiration of the five years' period mentioned in article 16, declare that he desires that the present Convention shall cease to apply to all or any of his colonies, protectorates, overseas territories or all Trust Territories for which he acts as Administering Authority, and the Convention shall cease to apply to the territories named in such declaration six months after its receipt by the Secretary-General of the United Nations.

"The Secretary-General of the United Nations shall communicate to all Members of the United Nations and to non-member States to which he has communicated a copy of this Convention all declarations and notices received in virtue of this article."

Article 12: Its second paragraph shall read:

"The present Convention shall be ratified. As from the date of entry into force of the Protocol signed at Paris to amend this Convention, the instruments of ratification shall be transmitted to the Secretary-General of the United Nations, who shall notify their receipt to all Members of the United Nations and to non-member States to which he has communicated a copy of this Convention."

Article 13 shall read:

"From the date of entry into force of the Protocol signed at Paris to amend this Convention, the present Convention may be acceded to on behalf of any Member of the United Nations or any non-member State to which the Economic and Social Council may decide to communicate officially the present Convention.

"The instruments of accession shall be transmitted to the Secretary-General of the United Nations, who shall notify their receipt to all Members of the United

Nations and to non-member States to which he has communicated a copy of this Convention.”

In Article 15: “Secretary-General of the United Nations” shall be substituted for “Secretary-General of the League of Nations”.

Article 16: In its first paragraph “Secretary-General of the United Nations” shall be substituted for “Secretary-General of the League of Nations” and “Member of the United Nations” shall be substituted for “Member of the League”.

Its second paragraph shall read: “The Secretary-General shall notify all Members of the United Nations and non-member States to which he has communicated a copy of this Convention of any denunciations received”.

In its third paragraph “Members of the United Nations” shall be substituted for “Members of the League”.

Article 17: Its second paragraph shall read: “The Governments of countries which are ready to accede to the Convention under article 13, but desire to be allowed to make any reservations with regard to the application of the Convention may inform the Secretary-General of the United Nations to this effect, who shall forthwith communicate such reservations to all Parties to the present Convention and inquire whether they have any objection thereto. If within six months of the date of the communication of the Secretary-General no objections have been received the reservation shall be deemed to have been accepted.”

ANNEXE

**AU PROTOCOLE AMENDANT LA CONVENTION INTERNATIONALE
CONCERNANT LES STATISTIQUES ECONOMIQUES,
SIGNEE A GENEVE LE 14 DECEMBRE 1928**

ANNEXE

AU PROTOCOLE AMENDANT LA CONVENTION INTERNATIONALE CONCERNANT LES STATISTIQUES ECONOMIQUES, SIGNEE A GENEVE LE 14 DECEMBRE 1928

A l'article 2, section III (A): Remplacer les mots "Institut international d'agriculture" par les mots: "Organisation des Nations Unies pour l'alimentation et l'agriculture".

L'article 8 sera rédigé comme suit:

"En dehors des fonctions spéciales qui lui sont confiées en vertu des dispositions de la présente Convention et des instruments annexés, le Conseil économique et social pourra formuler tous avis qui lui paraîtront utiles en vue d'améliorer ou de développer les principes et arrangements stipulés dans la Convention au sujet des catégories de statistiques qui y sont envisagées. Il pourra également émettre des avis concernant d'autres catégories de statistiques d'un caractère analogue dont il semblera souhaitable et possible d'assurer l'uniformité internationale. Il examinera toutes les suggestions visant les mêmes fins qui pourront lui être soumises par le Gouvernement de l'une quelconque des Hautes Parties contractantes.

"Le Conseil économique et social est prié, si, à un moment quelconque, la moitié au moins des Parties à la présente Convention en exprime le désir, de convoquer une conférence en vue de reviser et, s'il y a lieu, d'élargir la présente Convention."

A l'article 10, remplacer dans le premier paragraphe les mots "Comité d'experts visé à l'article 8" par les mots: "Conseil économique et social".

Dans le deuxième paragraphe, remplacer le mot "Comité" par le mot "Conseil".

L'article 11 sera rédigé comme suit:

"Chacune des Hautes Parties contractantes peut déclarer, au moment de la signature, de la ratification ou de l'adhésion que, par son acceptation de la présente Convention, elle n'entend assumer aucune obligation en ce qui concerne l'ensemble ou toute partie de ses colonies, protectorats, territoires d'outre-mer ou tous territoires sous tutelle qu'elle est chargée d'administrer; dans ce cas, la présente Convention ne sera pas applicable aux territoires faisant l'objet d'une telle déclaration.

"Chacune des Hautes Parties contractantes pourra ultérieurement notifier au Secrétaire général de l'Organisation des Nations Unies qu'elle entend rendre la présente Convention applicable à l'ensemble ou à toute partie de ses territoires ayant fait l'objet de la déclaration prévue à l'alinéa précédent; dans ce cas, la Convention s'appliquera aux territoires visés dans la notification un an après la réception de cette notification par le Secrétaire général de l'Organisation des Nations Unies.

"De même, chacune des Hautes Parties contractantes peut, à tout moment après l'expiration du délai de cinq ans mentionné à l'article 16, déclarer qu'elle entend voir cesser l'application de la présente Convention à l'ensemble ou à toute partie de ses colonies, protectorats, territoires d'outre-mer, ou tous territoires sous tutelle qu'elle est chargée d'administrer; dans ce cas, la Convention cessera d'être applicable aux territoires faisant l'objet d'une telle déclaration, six mois après la réception de cette déclaration par le Secrétaire général de l'Organisation des Nations Unies.

"Le Secrétaire général de l'Organisation des Nations Unies communiquera à tous les Etats Membres de l'Organisation des Nations Unies et aux Etats non membres auxquels il aura fait parvenir un exemplaire de la présente Convention, les déclarations et notifications reçues en vertu du présent article."

A l'article 12, le deuxième paragraphe sera rédigé comme suit:

"La présente Convention sera ratifiée. A compter de l'entrée en vigueur du Protocole signé à Paris en vue de modifier la présente Convention, les instruments de ratification seront adressés au Secrétaire général des Nations Unies, qui en notifiera la réception à tous les Membres de l'Organisation et à tous les Etats non membres auxquels il aura communiqué un exemplaire de la présente Convention."

L'article 13 sera rédigé comme suit:

"A compter de la date d'entrée en vigueur du Protocole signé à Paris en vue de modifier la présente

Convention, il pourra être adhéré à la présente Convention, au nom de tout Membre de l'Organisation des Nations Unies ou de tout Etat non membre auquel le Conseil économique et social déciderait de communiquer officiellement la présente Convention.

“Les instruments d'adhésion seront adressés au Secrétaire général des Nations Unies qui en notifiera la réception à tous les Membres de l'Organisation et à tous les Etats non membres auxquels il aura communiqué un exemplaire de la présente Convention.”

A l'article 15, remplacer les mots “Secrétaire général de la Société des Nations” par les mots “Secrétaire général des Nations Unies”.

A l'article 16, dans le premier paragraphe, remplacer les mots “Secrétaire général de la Société des Nations” par les mots “Secrétaire général des Nations Unies”, et les mots “Membre de la Société” par les mots “Membre de l'Organisation des Nations Unies”.

Le deuxième paragraphe sera rédigé comme suit:

“Le Secrétaire général notifiera la dénonciation à tous les Membres de l'Organisation des Nations Unies et aux Etats non membres auxquels il aura communiqué un exemplaire de la présente Convention.”

Dans le troisième paragraphe, remplacer les mots “Membres de la Société” par les mots “Membres de l'Organisation des Nations Unies”.

A l'article 17, le deuxième paragraphe sera rédigé comme suit:

“Les gouvernements des pays qui sont disposés à adhérer à la Convention en vertu de l'article 13, mais qui désirent être autorisés à apporter des réserves à l'application de la Convention, pourront informer de leur intention le Secrétaire général des Nations Unies. Celui-ci communiquera immédiatement ces réserves à toutes les Parties à la présente Convention en leur demandant si elles ont des objections à présenter. Si, dans un délai de six mois à dater de ladite communication, aucun pays n'a présenté d'objection, la réserve en question sera considérée comme acceptée.”

FOR AFGHANISTAN:
POUR L'AFGHANISTAN:
阿富汗：
За Афганистан:
POR EL AFGANISTÁN:

FOR ARGENTINA:
POUR L'ARGENTINE:
阿根廷：
За Аргентину:
POR LA ARGENTINA:

FOR AUSTRALIA:
POUR L'AUSTRALIE:
澳大利亞：
За Австралию:
POR AUSTRALIA:

John. A. Beasley
December 9th 1948
—

FOR THE KINGDOM OF BELGIUM:
POUR LE ROYAUME DE BELGIQUE:
比利時王國：
За Королевство Бельгии:
POR EL REINO DE BÉLGICA:

FOR BOLIVIA:
POUR LA BOLIVIE:
玻利維亞：
За Боливию:
POR BOLIVIA:

FOR BRAZIL:
POUR LE BRÉSIL:
巴西：
За Бразилию:
POR EL BRASIL:

FOR THE UNION OF BURMA:
POUR L'UNION BIRMANE:
邦甸: 緬甸
За Бирманский Союз:
POR LA UNIÓN BIRMANA:

*Signed subject to acceptance by
the Burma Parliament.*

Myin Sein

9th December 1948

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:
白俄羅斯蘇維埃社會主義共和國:
За Белорусскую Советскую Социалистическую Республику:
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

FOR CANADA:
POUR LE CANADA:
加拿大:
За Канаду:
POR EL CANADÁ:

Cliff B Pearson
Dec 9/12/1948

FOR CHILE:
POUR LE CHILI:
智利：
За Чили:
POR CHILE:

FOR CHINA:
POUR LA CHINE:
中國：
За Китай:
POR LA CHINA:

FOR COLOMBIA:
POUR LA COLOMBIE:
哥倫比亞：
За Колумбию:
POR COLOMBIA:

FOR COSTA RICA:
POUR COSTA-RICA:
哥斯大黎加：
За Костарику:
FOR COSTA RICA:

FOR CUBA:
POUR CUBA:
古巴：
За Кубу:
FOR CUBA:

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯拉夫：
За Чехословакию:
FOR CHECOESLOVAQUIA:

FOR DENMARK:
POUR LE DANEMARK:
丹麥:
За ДАНИЮ:
POR DINAMARCA:

Gustaf Raschussen
sous réserve d'acceptation.
le 9 décembre 1948.

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
多明尼加共和國:
За Доминиканскую Республику:
POR LA REPÚBLICA DOMINICANA:

FOR ECUADOR:
POUR L'ÉQUATEUR:
厄瓜多:
За Эквадор:
POR EL ECUADOR:

FOR EGYPT:
POUR L'EGYPTE:
埃及:
За Египет:
FOR EGIPTO:

A. M. Kachav
9-12-48

FOR EL SALVADOR:
POUR LE SALVADOR:
薩爾瓦多:
За Сальвадор:
FOR EL SALVADOR:

FOR ETHIOPIA:
POUR L'ETHIOPIE:
阿比西尼亞:
За Эфиопию:
FOR ETIOPIA:

FOR FRANCE:
POUR LA FRANCE:
法蘭西：
За Францию:
POR FRANCIA:

Ad referendum

*curie St. Remondy
1 Decembre 1948*

FOR GREECE:
POUR LA GRÈCE:
希臘：
За Грецию:
POR GRECIA:

*C. Baldarini
pour le peuple de la République Helénique
9/8/48*

FOR GUATEMALA:
POUR LE GUATEMALA:
瓜地馬拉：
За Гватемалу:
POR GUATEMALA:

FOR HAÏTI:
POUR HAÏTI:
海地：
За Гаити!
POR HAÏTÍ:

FOR HONDURAS:
POUR LE HONDURAS:
洪都拉斯：
За Гондурас:
POR HONDURAS:

FOR ICELAND:
POUR L'ISLANDE:
冰島：
За Исландию:
POR ISLANDIA:

FOR INDIA:
POUR L'INDE:
印度:
За Индия:
POR LA INDIA:

Wigniprasanna
of Kollamangal.
B. H. Srinivas

with
reservations
9.12.68
12.68

FOR IRAN:
POUR L'IRAN:
伊朗:
За Иран:
POR IRÁN:

FOR IRAQ:
POUR L'IRAK:
伊拉克:
За Ирак:
POR IRAK:

FOR LEBANON:
POUR LE LIBAN:
黎巴嫩：
За Ливан:
POR EL LÍBANO:

FOR LIBERIA:
POUR LE LIBÉRIA:
利比里亞：
За Либерию:
POR LIBERIA:

FOR THE GRAND DUCHY OF LUXEMBOURG:
POUR LE GRAND-DUCHÉ DE LUXEMBOURG:
盧森堡大公國：
За Великое Герцогство Люксембург:
POR EL GRAN DUCADO DE LUXEMBURGO:

FOR MEXICO:
POUR LE MEXIQUE:
墨西哥：
За Мексику:
POR MÉXICO:

FOR THE KINGDOM OF THE NETHERLANDS:
POUR LE ROYAUME DES PAYS-BAS:
荷蘭王國：
За Королевство Нидерландов:
POR EL REINO DE HOLANDA:

Ad referendum
Agderson
9 dicembre 1948.

FOR NEW ZEALAND:
POUR LA NOUVELLE-ZÉLANDE:
紐西蘭：
За Новую Зеландию:
POR NUEVA ZELANDIA:

FOR NICARAGUA:
POUR LE NICARAGUA:
尼加拉瓜：
За Никарагуа:
POR NICARAGUA:

FOR THE KINGDOM OF NORWAY:
POUR LE ROYAUME DE NORVÈGE:
那威王國：
За Королевство Норвегии:
POR EL REINO DE NORUEGA:

Subject to ratification

9th of ^{the} December 1948.

FOR PAKISTAN:
POUR LE PAKISTAN:
巴基斯坦：
За Пакистан:
POR EL PAKISTÁN:

FOR PANAMA:
POUR LE PANAMA:
巴拿馬：
За Панама:
POR PANAMÁ:

FOR PARAGUAY:
POUR LE PARAGUAY:
巴拉圭：
За Парагвай:
POR EL PARAGUAY:

FOR PERU:
POUR LE PÉROU:
秘魯：
За Перу:
POR EL PERÚ:

FOR THE PHILIPPINE REPUBLIC:
POUR LA RÉPUBLIQUE DES PHILIPPINES:
菲律賓共和國：
За Филиппинскую Республику:
POR LA REPÚBLICA DE FILIPINAS:

FOR POLAND:
POUR LA POLOGNE:
波蘭：
За Польшу:
POR POLONIA:

FOR SAUDI ARABIA:
POUR L'ARABIE SAOUDITE:
蘇地亞拉伯：
За Саудовскую Аравию:
POR ARABIA SAUDITA:

FOR SIAM:

POUR LE SIAM:

暹羅:

За Сiam:

FOR SIAM:

FOR SWEDEN:

POUR LA SUÈDE:

瑞典:

За Швецию:

FOR SUECIA:

Ivan Grafkin 9. 12. 48

FOR SYRIA:

POUR LA SYRIE:

敘利亞:

За Сирию:

FOR SIRIA:

FOR TURKEY:
POUR LA TURQUIE:
土耳其：
За Турцию:
POR TURQUÍA:

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:
烏克蘭蘇維埃社會主義共和國：
За Украинскую Советскую Социалистическую Республику:
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

FOR THE UNION OF SOUTH AFRICA:
POUR L'UNION SUD-AFRICAINE:
南非聯邦：
За Южно-Африканский Союз:
POR LA UNIÓN SUDAFRICANA:

W. F. Garrahan

10 December, 1948.

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:
POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:
蘇維埃社會主義共和國聯邦：
За Союз Советских Социалистических Республик:
POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:
大不列顛及北愛爾蘭聯合王國：
За Соединенное Королевство Великобритании и Северной Ирландии:
POR EL REINO UNIDO DE LA GRAN BRETAÑA E IRLANDA DEL NORTE:

P.C. Guderwalker
December 9th 1958

FOR THE UNITED STATES OF AMERICA:
POUR LES ETATS-UNIS D'AMÉRIQUE:
美利堅合衆國：
За Соединенные Штаты Америки:
POR LOS ESTADOS UNIDOS DE AMÉRICA:

FOR URUGUAY:
POUR L'URUGUAY:
烏拉圭：
За Уругвай：
POR EL URUGUAY:

FOR VENEZUELA:
POUR LE VENEZUELA:
委內瑞拉：
За Венесуэлу：
POR VENEZUELA:

FOR YEMEN:
POUR LE YÉMEN:
葉門：
За Йемен：
POR EL YEMEN:

FOR YUGOSLAVIA:
POUR LA YOUGOSLAVIE:
南斯拉夫：
За Югославию:
FOR YUGOESLAVIA:

FOR IRELAND:
POUR L'IRLANDE:
愛爾蘭：
За Ирландию:
FOR IRLANDA:

FOR BULGARIA:
POUR LA BULGARIE:
保加利亞：
За Болгарию:
FOR BULGARIA:

FOR FINLAND:
POUR LA FINLANDE:
芬蘭：
За Финляндию:
FOR FINLANDIA:

FOR ITALY:
POUR L'ITALIE:
意大利：
За Италию:
FOR ITALIA:

FOR PORTUGAL:
POUR LE PORTUGAL:
葡萄牙：
За Португалию:
FOR PORTUGAL:

FOR ROUMANIA:

POUR LA ROUMANIE:

羅馬尼亞:

За Румынию:

FOR RUMANIA:

FOR SWITZERLAND:

POUR LA SUISSE:

瑞士:

За Швейцарию:

FOR SUIZA:

Sim zisove
in acceptation ultiorum
et maius a l'indice IV
et a de vasa postea

US 3: vasa postea 1945

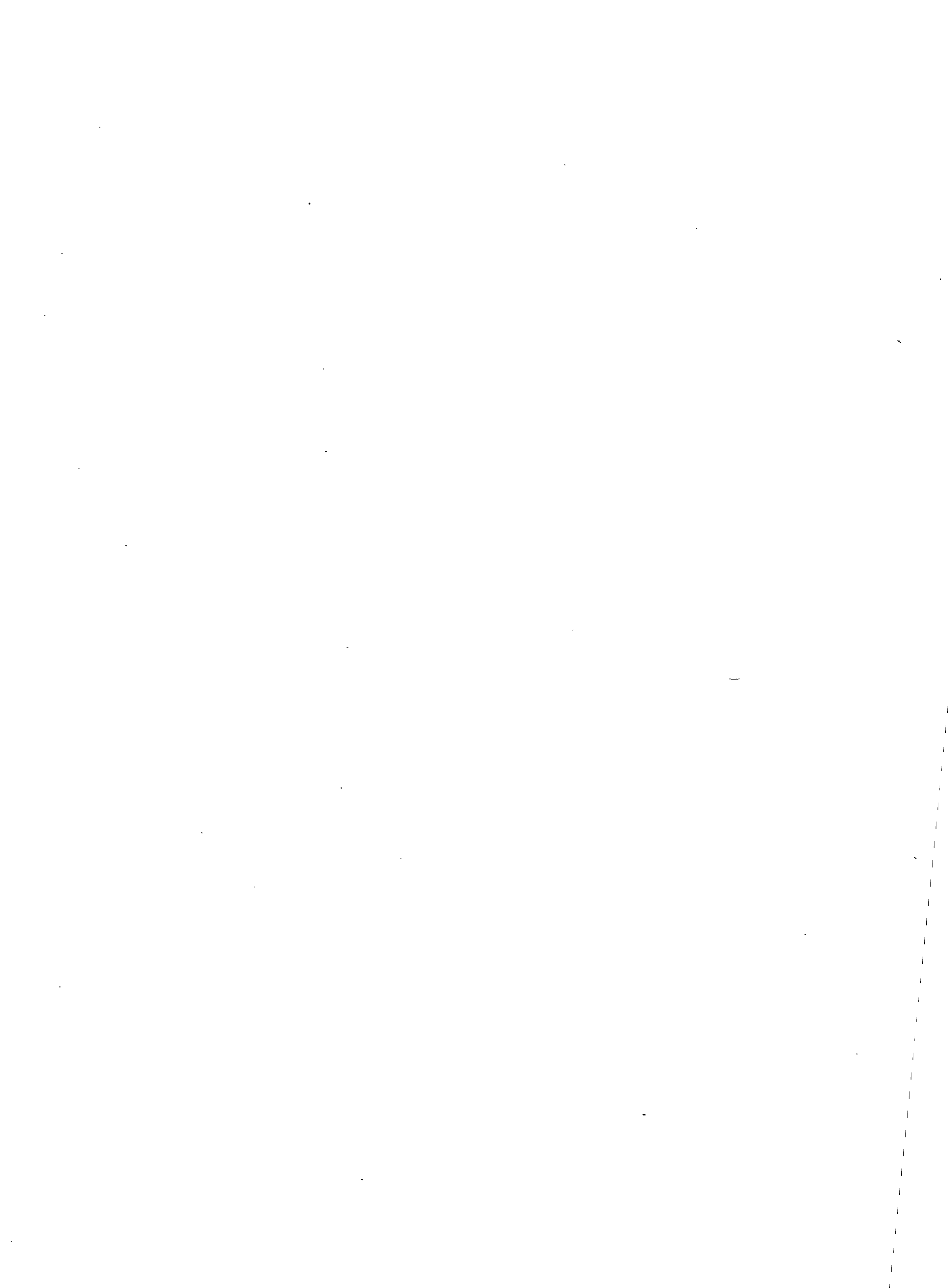
Certified true copy.

For the Secretary-General:

Copie certifiée conforme.

Pour le Secrétaire général:

*Assistant Secretary-General in charge of the Legal Department.
Secrétaire général adjoint chargé du Département juridique.*



CERTIFICATION

I hereby certify that the attached document is a true copy of the Chinese, English, French, Russian and Spanish texts of the Protocol amending the International Convention relating to Economic Statistics signed at Geneva on 14 December 1928, done at Paris on 9 December 1948, the original of which is deposited with the Secretary-General of the United Nations.

Chief, Treaty Section,
Office of Legal Affairs

A handwritten signature in black ink, appearing to read 'Palitha T. B. Kohona', written over a diagonal line.

Palitha T. B. Kohona

CERTIFICAT

Je certifie que le texte ci-joint est une copie conforme des textes anglais, chinois, espagnol, français et russe du Protocole amendant la Convention internationale concernant les statistiques économiques signée à Genève le 14 décembre 1928, fait à Paris le 9 décembre 1948, dont l'original est déposé auprès du Secrétaire général des Nations Unies.

Chef de la Section des Traités,
Bureau des Affaires juridiques

United Nations
New York, October 2005

Organisation des Nations Unies
New York, octobre 2005

Certified true copy XIII.1
Copie certifiée conforme XIII.1
October 2005